## (ASSETS DECLARATION 2018-19) 227-IMAMGANJ (SC) LEGISLATIVE ASSEMBLY CONSTITUENCY BIHAR

#### PART A

- I JITAN RAM MANJHI \*\*son/daughter/wife Of LATE. RAMJIT RAM MANJHI
  Aged 73 years, resident of VILL- MAHAKAR, P.O.- SAPNERI, P.S.- MAHAKAR,
  DIST.-GAYA, STATE-BIHAR (mention full postal address), a candidate at the above election,
  do hereby solemnly affirm and state on oath as under:-
- (1) I am a candidate set up by
- (\*\*name of the political party) / \*\*am contesting as an Independent candidate.
- (\*\*strike out whichever is not applicable)
- (2) My name is enrolled in-
- (3) (Name of the Constituency and the state), at Serial No in Part No.
- (4) My contact telephone number(s) is/are 9431800705 and my e-mail id (if any) is JRMPATNA@GMAIL.COM and my social media account(s) (if any) is/are
- NOT APPLICABLE.
- (ii) NOT APPLICABLE.
- (iii) NOT APPLICABLE.

# (5) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

SI. No.	Names	PAN	year for which the last	shov Rup Fina	l income wn in Income Tax Return(in ees) for the last five encial Years completed (as on March)
	Self (JITAN RAM MANJHI)	AKTPM0642H			RS 3,60,000/-
	-		2016-17	(ii)	NOT PAYABLE
			2015-16	(iii)	NOT PAYABLE
			2014-15	(iv)	RS 3,31,904/-
			2013-14	(v)	RS 3,00,000/-
2.	Spouse (Wife)	NO PAN ALLOTTED	2017-18	(i)	NOT PAYABLE
	(SMT. SHANTI DEVI)		2016-17	(ii)	NOT PAYABLE
			2015-16	(iii)	NOT PAYABLE
			2014-15	(iv)	NOT PAYABLE
			2013-14	(v)	NOT PAYABLE
3.	HUF (If Candidate is Karta/Coparcener)			(i)	NOT APPLICABLE
	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(ii)	NOT APPLICABLE
				(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
4.	Dependent 1			(i)	NOT APPLICABLE
	NOT APPLICABLE	NOT	NOT	(ii)	NOT APPLICABLE
		NOT APPLICABLE	NOT APPLICABLE	(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE

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5.	Dependent 2			(i)	NOT APPLICABLE
	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(ii)	NOT APPLICABLE
		ATTLICABLE	APPLICABLE	(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE
6.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(i)	NOT APPLICABLE
				(ii)	NOT APPLICABLE
		- The character	APPLICABLE	(iii)	NOT APPLICABLE
				(iv)	NOT APPLICABLE
				(v)	NOT APPLICABLE

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

### Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.
- Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.
- Note: 5. Details including amount is to be given separately in respect of each investment
- Note: 6. Details should include the interest in or ownership of offshore assets.
- Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries'; Islan Rom Mary hi

S. No.	Description	Self JITAN RAM MANJHI	Spouse (Wife) SMT. SHANTI DEVI	HUF NOT APPLIC ABLE	ent-1	ent-2 NOT	Depende nt-3 NOT APPLICA BLE		
(i)	Cash in hand	RS 45,000/-	RS 40,000/-	NIL	NIL	NIL	NIL		
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non- Banking Financial Companies and Cooperative societies and the amount in each such deposit	BANK BALANCE (AS ON 31-03-2019) RS8,29,320/-	SOUTH BIHAR GRAMIN BANK- BRANCH- MAHKAR (GAYA) A/C NO 6982010000046 ACCOUNT TYPE-SAVING BANK BALANCE Rs-1,09,836/- (AS ON- 31-03- 2019)	NIL	NIL	NIL	NIL		
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL	NIL		
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	ostal Saving, Insurance olicies and investment in by Financial instruments in ost office or Insurance	al Saving, Insurance cies and investment in Financial instruments in office or Insurance	NIL	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL	NIL		
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase and amount)	(1) CAR Ambassador BR-2F-8901 Yr- 2005, Rs 1,20,000/- (Approx) (2) SCORPIO- Mahindra- BR-02Z-8744, Yr. 2015, Rs6,00,000/- (Approx)	NIL	NIL	NIL	NIL	NIL		

(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	NIL	2PC GOLD CHAIN, 2PC JHUMKA & 4 PC BANGLES, TOTAL WEIGHTS 100gm- (Approx) VALUE- RS 3,00,000/- (Approx) 6PC SILVER PAYAL-TOTAL WEIGHT- 1000 gm-RS 50,000/- (Approx)	NIL	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest	(1) DBBL Gun, RS 30000/- (Approx) (2) 1.315 Rifle, RS 70000/- (Approx) (3) 4 COW, RS 2,00,000/-(Approx)	NIL	NIL	NIL	NIL	NIL
(ix)	Gross Total value	RS 18,94,320/-	RS 4,99,836/-	NIL	NIL	NIL	NIL

### A. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse	HUF		Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in acres)	NIL	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL	NIL

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	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL	NIL	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL	NIL
	Whether inherited property(Yes or No)	NIL	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL	NIL
	Any Investment on the property by way of dev- elopment, construction etc.	NIL	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL	NIL	NIL

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(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	PARENTAL HOUSE VILL- MAHAKAR KHATA NO-45, PLOT NO374	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft)	4000 Sq. Ft.	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	3000 Sq. Ft.	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self – acquired property	NIL	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	Rs 1200000/-	NIL	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs 1200000/-	NIL	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/dues to public financial institutions and government: (Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	14-07/2005/00		Depende nt-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s)  Name of Bank or Financial Institution, Amount outstanding, Nature of loan	NOT	NOT APPLICABLE	NOT CAPPLICABLE	NOT EAPPLICA BLE	NOT APPLIC ABLE	NOT APPLICAB LE
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s),Amount outstan- ding, nature of loan	NOT APPLICABLE	NOT APPLICABLE	NOT EAPPLICABLE	NOT EAPPLICA BLE	ABLE	LE
	Any other liability	NOT APPLICABLE	NOT APPLICABLE	NOT EAPPLICABLE	NOT EAPPLICA BLE	NOT A APPLIC ABLE	
	Grand total of liabilities	NOT APPLICABLE	NOT E APPLICABL E	NOT APPLICABL E	NOT L APPLIC ABLE	NOT APPLIC ABLE	NOT CAPPLICAE LE

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- (7) Details of profession or occupation:
  - (a) Self...PUBLIC LIFE, POLITICAL ACTIVITIES
  - (b) Spouse ... HOUSE WIFE
- (9A) Details of source(s) of income:
- (a) Self... SALARY (AS A MEMBER OF BIHAR LEGISLATIVE ASSEMBALY, PATNA
  - (b) Spouse ...NIL
  - (c) Source of income, if any, of dependents,...NIL.
- (9B) Contracts with appropriate Government and any public company or companies
  - (a) details of contracts entered by the candidate... NOT APPLICABLE.
  - (b) details of contracts entered into by spouse ... NOT APPLICABLE
  - (c) details of contracts entered into by dependents ..... NOT APPLICABLE.
  - (d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest ....... NOT APPLICABLE ...
  - (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners ...NOT APPLICABLE ........
  - (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share ...NOT APPLICABLE .....
- (8) My educational qualification is as under:

EXAM PAASED YEAR NAME OF SCHOLL/ COLLEGE BOARD/ UNIVERSITY

MATRIC 1962 BALDEV HIGH SCHOOL NAILI, GAYA BIHAR SCHOOL EXAMINATION BOARD, PATNA

INTERMEDIATE 1964 GAYA COLLEGE GAYA MAGADH UNIVERSITY, BODHGAYA

GRADUATION 1966 GAYA COLLEGE GAYA MAGADH UNIVERSITY, BODHGAYA

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

(JITAN RAM MANJHI) MLA-227-IMAMGANJ (SC) GAYA, BIHAR